

१९५९ से ३१ मार्च, १९५९ तक की अवधि में अब तक उत्तर प्रदेश में ५३ सिविल लग चुके हैं। अन्य ३६ सिविल मार्च १९५९ में लगने वाले थे परन्तु अभी तक यह मालूम नहीं कि ये सिविल वास्तव में लगे थे या नहीं।

Land Policy in Cantonments

3136. **Seth Govind Das:** Will the Minister of Defence be pleased to state:

(a) what further measures have been taken to implement the land policy of the Government of India as announced in newspapers in February, 1957 in respect of Cantonment areas, and

(b) if no measures have been taken so far, the reasons for the delay?

The Minister of Defence (Shri Krishna Menon): (a) Government orders outlining the broad principles to be observed for conversion of old grant and lease rights into free-holds in respect of lands in Cantonment areas were issued in October 1957. A copy of the orders was laid on the Table of the Lok Sabha in reply to part (a) of Unstarred Question No. 2040 on the 18th December 1958. Further administrative instructions relating to the Government's right of pre-emption, the standard form of conversion deed to be used, the delegation of powers to the Military Estates Officers to sign conversion deeds on behalf of Government in respect of old grant lands in civil areas in the Cantonments, etc are expected to be issued shortly.

(b) Does not arise.

Stenographers

3137. **Shri D. S. Raju:** Will the Minister of Home Affairs be pleased to state:

(a) the number of stenographers employed in Central Secretariat, during 1954-55, 1955-56, 1956-57 and 1957-58;

(b) their period of probation any; and

(c) what percentage of stenographers is likely to be made permanent?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Posts of stenographers in the Central Secretariat and the main attached offices are included in a single cadre known as the Central Secretariat Stenographers Service which is organised in three grades. Information about the number of posts included in this Service as in 1955 and 1958 is tabulated below. Statistics in respect of the intervening years are not readily available.

	Perma- nent posts	Tempo- rary pos s	Total
1-5-1955			
Grade I	83	20	103
Grade II	142	50	192
Grade III	896	157	1053
1-5-1958			
Grade I	83	4	87
Grade II	142	56	198
Grade III	1000	454	1454

(b) The period of probation is one year in case of appointments against permanent vacancies. Persons who are appointed against temporary vacancies are also kept on trial for the same period.

(c) As will be seen from (a) above, 1225 out of the total number of 1739 posts in the three grades will be permanent as on 1st May, 1958. Thus, 70.44 per cent posts will be held by permanent officers on that date after orders of confirmation have issued on the completion of the necessary formalities.